



# महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

शुक्रवार, ऑगस्ट १८, २००६/श्रावण २७, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

## भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Maharashtra Contingency Fund (Second Amendment) Ordinance, 2006 (Mah. Ord. VIII of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,  
Secretary to Government,  
Law and Judiciary Department.

[Translation in English of the Maharashtra Contingency Fund (Second Amendment) Ordinance, 2006 (Mah. Ord. VIII of 2006), published under the authority of the Governor].

### FINANCE DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 18th August 2006.

**MAHARASHTRA ORDINANCE No. VIII OF 2006.**

*AN ORDINANCE*

*further to amend the Maharashtra Contingency Fund Act.*

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Contingency Fund Act, for the purposes hereinafter appearing ;

Bom.  
XLVI  
of  
1956.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title  
and  
commence-  
ment.

1. (1) This Ordinance may be called the Maharashtra Contingency Fund (Second Amendment) Ordinance, 2006.

(2) It shall come into force at once.

Temporary  
amendment  
of section 2  
of Bom.  
XLVI of  
1956.

2. During the period of operation of this Ordinance, the Maharashtra Contingency Fund Act shall have effect as if, in section 2 thereof, for the words " a sum of one hundred fifty crores of rupees " the words " a sum of eight hundred crore of rupees " had been substituted.

Bom.  
XLVI  
of  
1956.

## STATEMENT

The corpus of the Contingency Fund of the State established and maintained under the Maharashtra Contingency Fund Act (Bom. XLVI of 1956), is one hundred fifty crore of rupees.

2. The Prime Minister has, during his visit to the Vidarbha region in the month of June 2006, announced a package of various reliefs to the farmers in the Vidarbha region, in view of suicides by number of farmers. Accordingly, the funds for this purpose, will be disbursed by the Central Government and will be distributed by the State Government. However, there exists no Budget provision for this purpose and a provision of Rs. 350 crore will have to be made immediately. Similarly, due to unprecedented heavy rainfalls in the State, heavy losses have been occurred. To provide financial assistance to the persons affected by this natural calamity, funds to the tune of Rs. 300 crore will be required to be made available immediately. Besides, the said matters, expenditure may also have to be incurred on certain items of urgent and unforeseen nature. To meet the expenditure on such items, it is expected that Rs. 800 crore will be required. These items of expenditure would constitute "New Services" and, therefore, they are required to be brought to the notice of the State Legislature. The ensuing session of the State Legislature is scheduled to commence on the 4th December 2006. Necessary orders for making available the funds for the above mentioned items can be issued only after the expenditure on these "New Services" is brought to the notice of the State Legislature, by way of Supplementary Demands and an Appropriation Bill, passed by both Houses of the State Legislature, is published as an Act of the State legislature. However, as the expenditure on these items is required to be incurred immediately, it will have to be met by way of withdrawal of advances from the Contingency Fund.

3. The present corpus of the Contingency Fund is only Rs. 150 crore. This amount is inadequate for meeting the expenditure on the abovementioned items. It is, therefore, considered expedient to temporarily increase the existing corpus by Rs. 650 crore to make the corpus of the Contingency Fund of Rs. 800 crore, so as to meet the expenditure as aforesaid.

4. As both Houses of the State Legislature are not in session, and immediate action is required to be taken to amend the Maharashtra Contingency Fund Act, for the purpose aforesaid, this Ordinance is promulgated.

Mumbai,

S. M. KRISHNA,

Dated the 17th August 2006. Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

O. P. GAHROTRA,

Additional Chief Secretary to  
Government.